NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 948/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE PARTIES:

Leo Coutinho and others

V/s.

Rockford Structures Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

24. Mr Vilar Bane Job for petitioner.

1/2 Mahenh Memort W. Fr Respondent Authorit

Titendra Shah (Respondent)

Director

COMMON ORDER

T.C.P. No. 948/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 949/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. One of the Director of the Respondent Company is also present in person.
- In respect of the Creditor it is alleged that the possession has been given.
- 4. Whether possession has been handed over by the Petitioner to the Respondent Company, it is directed that the Petitioner in person to be present to make a statement before this Bench.

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T.C.P. No. 948/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 949/I&BC/NCLT/MB/MAH/2017

- Likewise the Director of the Respondent Company present today is also instructed to be present in person on the next date of hearing.
- 6. Meanwhile the Learned Respective Counsel of both the sides shall convince their respective clients to resolve the issue amicable among the parties.
- 7. The matter is adjourned to 11.01.2018.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

06.12.2017

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Sd/-

M.K. SHRAWAT Member (Judicial)